THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BEG): (a) Stock verification is carried out at the end of inancial year, i.e. on 31st March every year. Shortages noticed on physical verification of stocks on 31-3-1976. 31-3-1977 and 31-3-1978 were well within the limits of established norms and practices and could be considered insignificant.

M.M.T.C. does not store/handle finished fertilizers, which are handled directly by the Ministry of Agriculture.

(b) and (c) Do not arise.

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सुपर बाजार दिल्ली के कर्मचारियों में ग्रस_ंतोष

650. श्री हरिशंकर भ भड़ा:

श्री जगदीका प्रसाद माथुर :

क्या वाणिज्य, नागरिक पति ग्रीर . सहकारिता मंत्री यह बताने की कुपा करेंगे • कि :)

(क) क्या सरकार को जानकारी है किं सुपर वाजार, दिल्ली के कर्मचारियों में भारी असंतोज ज्यापत है ;

(ख) यदि हां. तो इस के क्या कारण हैं और कर्मचारियों को मांगें क्या हैं तथा सरकार नेइन मांगों को पूरा करने के लिए क्या कार्यवाही की है?

t [Discontent among the employees of the Super Bazar, Delhi

HARISHANKER 650. SHR1 BHABHDA;

SHRI JAGD'SH PRASAD MATHUR;

WiH the Minister of COMMERCE, SUPPLIES AND COOPERA-CIVIL TION be pleased to state:

tf] Eng'^sh translation.

to Questions

(a) whether Government are aware of the great discontent prevailing among the employees of the Super Bazar, Delhi; and

(b) if so, what are the reasons therefor, what are tha demands of the employees and what action Government have taken to meet them?

वाणिज्य, नागरिक पति ग्रीर सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल): (क) पिछने कुछ समय से कर्मचारियों में ब्याप्त असंतोष अब काफी कम हो गया है।

(ख) कर्मचारियों की मुख्य जिकायतें कर्मचारियों की सेवाएं समाप्त करने और उच्च पदों पर नने व्यक्तियों की नियुक्ति आदि के बारे में हैं। सरकार ने अध्यक्ष को मामला आवश्यक कार्रवाई के लिए सहकारी भंडार की प्रवन्ध समिति के समक्ष रखने को कहा है । इस बीच कर्मचारियों को ग्राश्वासन दिवागवा है कि सुपर बाजार के कार्यकरण को पूनगंठित तथा व्यवस्थित करते समय उनके साथ कोई अन्याय नहीं किया जायेगा। सहकारी भंडार की प्रबन्ध समिति सेवाएं समाप्त करने के बारे में 29-4-1978 के वाद जारी किए गरे आदेशों को वापस ले चकी है और सम्बन्धित कर्मचारी ग्रपनी ड्वटो पर आ रहे हैं। संशोधित वेतनमान और महंगाई भत्ते के बारे में बवेजा अवार्ड पूरी तरह से कार्यान्वित किया गया है और कर्मचारियों को बकाया आदि का भुगतान कर दिया गया है।

t[THE MINISTER OF STATE IN THE MINISTRY OP COMMERCE, CIVIL SUPPLIES AND COOPERA-KRISHNA TION (SHRI KUMAR GOYAL): (a) Discontentment among the employees which was there some time back, has now considerably subsided.

Ob) The main grievances of th* employees relate to termination of services of employees and appointments of new persons on higher posts etc. The Government have asked the

President to place the matter before the Management of the Cooperative Store for necessary action. In the meanwhile the employees have been assured that no injustice will be done reorganising and streamlining while the functioning of the Super Bazar. The Management of Cooperative Store has since withdrawn the termination orders issued after 29-4-1978, and the employees concerned are attending to their duties. The Baweja Award in respect of revised pay scales and D.A. have since been fully implemented and the arrears etc. have been paid to the employees.]

651. [Transferred to the 3rd August 1973],

Report on Foreign Trade Policy

652. PROF. RAMLAL PARIKH: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to refer to the answer to Starred Question 9 given In the Rajya Sabha on the 21st February, 1978 and state the action taken by Government on the various recommendations made by the Alexander Committee in its report on Foreign Trade Policy?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERA-TION (SHRI ARIF BEG): Th_e present position of implementation of the 50 Recommendations of Alexander Committee is as follows: —

(1) Implemented 30 Recommendations.

- (2) Under implementation 7 Recommendations.
- (3) Under consideration by the Ministry of Commerce and other concerned Ministries. 7 Recommendations.
- (4) Consideration deffered for a year. 2 Recommendations.
- (5) Noted. 4 Recommendations.

Exemption to recognised political parties from levy of taxes

653. PROF. RAMLAL PARIKH: Will the Minister of FINANCE be pleased to state:

(a) what progress has so far been made in bringing forward a legislation to exempt the recognised political parties from the income-tax, wealth tax, etc.; and

(b) whether any administrative instructions have been issued to discontinue assessing of the recognised political parties for the purpose of levy of income-tax, wealth tax, etc. pending enactment of the proposed legislation?

THE MINISTER OF FINANCE (SHRI H. M. PATEL); (a) A Bill, namely, the Taxation Laws (Amendment) Bill, 1978. which seeks, *inter alia*, to provide exemption from income-tax in respect °f specified categories of income derived by political parties and exemption from wealthtax in respect of the value of their assets was introduced in the Lok Sabha on 15th May, 1978.

(b) No, Sir. However, as the Central Board of Direct Taxes was proposing to issue guidelines to ensure uniformity in the matter of assessments of political parties, instructions were issued in June, 1977 to the Commissioners of Income-tax that income, tax assessments of political parties may be held over for the time being unless they were getting time barred.

Losses incurred by the public sector undertakings

654. SHRI JAGDISH JOSHI: SHRI SHIVA CHANDRA JHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of public sector undertakings are incurring heavy losses;